

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Review Petition No. 6/RP/2023 in
Petition No. 378/TT/2020**

Subject : Petition for review of order dated 1.3.2022 in Petition No. 378/TT/2020.

Date of Hearing : 27.4.2023

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited & 16 Others

Parties present : Ms. Swapna Seshadri, Advocate, PGCIL
Mr. Utkarsh Singh, Advocate, PGCIL
Mr. Bipin Bihari Rath, PGCIL
Mr. Nitish Kumar, PGCIL
Mr. Angaru Naresh Kumar, PGCIL

Record of Proceedings

The instant review petition is filed by PGCIL against the order dated 1.3.2022 in Petition No. 378/TT/2020, wherein tariff of 2014-19 was trued up and tariff for the 2019-24 tariff period was approved by the Commission for Asset-I: LILO of both circuits of 400 kV D/C Kishenpur Wagoora Transmission Line along with bays at New Wanpoh & 1 Number 315 MVA, 400/220 kV ICT-I along with associated bays at New Wanpoh and 03 Number 220 kV line bays; Asset-II: 400/220 kV 315 MVA ICT-II along with associated bays at New Wanpoh Sub-station; Asset-III: 400 kV 125 MVAR Bus Reactor along with associated bays; Asset-IV: 400 kV D/C Kishenpur-New Wanpoh line alongwith associated bays at both ends.

2. The learned counsel for the Review Petitioner submitted that the O&M Expenses was granted for Asset-I considering them as GIS bays. However, the O&M Expenses was allowed considering them as AIS bays. Therefore, there is an error apparent on the face of record. She further submitted that the Petitioner may be granted liberty to claim O&M Expenses of ICTs covered in Asset-I and Asset-II on the basis of the MVA capacity at the



time of truing up of 2019-24 tariff period, which was inadvertently missed in the main petition.

3. After hearing the Petitioner, the Commission directed as follows:
 - (a) Admit the Review Petition, issue notice.
 - (b) Serve a copy of the Review Petition on the Respondents by 25.5.2023.
 - (c) The Respondents to file their reply by 16.6.2023 with an advance copy to the Review Petitioner, who may file its rejoinder, if any, by 3.7.2023.
4. The Commission also directed that the due date of filing the reply and rejoinder should be strictly adhered to and no extension of time shall be granted.
5. The Review Petition will be listed for further hearing on 26.7.2023.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

